CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Contempt Petition No. 58 of 2007 in Original Application No. 982 of 2005

Monday, this the 22nd day of September, 2008

Hon'ble Mr. Ashok S. Karamadi, Member (J) <u>Hon'ble Mr. K.S. Menon, Member (A)</u>

- Sukh Lal, S/o Late Sri Lalloo, R/o Block 14 Out House, Q. No. 4, North Loco Colony, KANPUR.
- Ram Saran, S/o Late Sri Bade Lal, R/o Q. No. 14, Out House, D North Colony Loco Gate, KANPUR.
- Kishmat Kumar S/o Sri Basdeo Sharma, R/o Plot No. 376 A/1, Jawahar Puram, Kanpur.
- Santosh Kumar, S/o Late Sri Banshi Lal, R/o W.W. 8 D, C.O.D. Colony, Coperganj, Railway Mal Godam, Kanpur.
- 5. Shankar S/o Lakshmi Narain, R/o Village Rasulabad, P.O. Bahram, Fatehpur.

Applicants

By Advocates: Sri R.C. Pathak Sri B.N. Singh, Sri A.D. Singh.

Vs.

- 1. Budh Prakash, General Manager, North Central Railway, Allahabad.
- S.K. Chaudhary, Divisional Railway Manager, North Central Railway, Allahabad.
- 3. R.K. Dixit, Assistant Engineer Works (I), North Central Railway, Kanpur.

By Advocate: Sri B.B. Paul

Respondents

Also q:

ORDER

By Ashok S. Karamadi, Member (J)

This contempt petition is filed against the Order dated 01.11.2006. By the said order, the respondents were directed to take suitable action and if so required, to create additional posts of Valve men and give the benefit of the scale to the applicants within a period of six months from the date of communication of this order. Since the respondents have failed to comply the order, the applicants have filed the present Contempt Petition.

- 2. On notice, the respondents have filed the Counter Affidavit and stated that they have complied with the Order of this Tribunal by order dated 27.05.2008, which is annexed with the Compliance Affidavit. Learned counsel for the respondents submits that since the respondents have complied with the Order, contempt proceedings may be dropped.
- 3. In view of the above, we are of the considered view that as the respondents have complied with the Order of this Tribunal, there is no justification to continue with the contempt proceedings. Accordingly, Contempt Petition is dismissed and notices issued to the respondents are hereby discharged. However, liberty is given to the applicants that if they are not satisfied with the compliance made by the respondents, they may approach before the appropriate forum.